GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

STARRED QUESTION NO. 66 TO BE ANSWERED ON 23.07.2018

EMPLOYEES' PROVIDENT FUND SCHEME

*66. SHRI SATAV RAJEEV: DR. HEENA VIJAYKUMAR GAVIT:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the quantum of fund a subscriber of Employees' Provident Fund (EPF) Scheme can withdraw in case of unemployment;
- (b)whether EPFO has made changes in the rules in respect of withdrawal for the subscribers who are unemployed;
- (c)if so, the details thereof along with the benefits that the unemployed subscriber gets out of these changed rules;
- (d)the time by which the new rules are likely to be made applicable; and
- (e)whether the Government has restricted the withdrawal of employer's contribution from the EPF before the age of 58, if so, the details thereof and the likely effects of the said decision on the workers working in private factories and who have enrolled themselves in EPF Scheme along with the corrective steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR)

(a) to (e): A statement is laid on the Table of the House.

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 66 TO BE ANSWERED ON 23.07.2018 BY SHRI SATAV RAJEEV AND DR. HEENA VIJAYKUMAR GAVIT REGARDING EMPLOYEES' PROVIDENT FUND SCHEME.

(a) Paragraph 69(2) of Employees' Provident Funds (EPF) Scheme, 1952 enables a member to withdraw the full amount standing to his credit in the Fund on ceasing to be an employee in an establishment for a continuous period of two months immediately preceding the date on which he makes an application for withdrawal. The requirement of two months waiting period shall not, however, apply in cases of female members resigning from the services of the establishment for the purpose of getting married.

(b) & (c) The Central Board of Trustees (CBT), Employees' Provident Fund (EPF) in its 222nd meeting held on 26.06.2018 has considered a proposal for insertion of paragraph 68HH in EPF Scheme, 1952 to enable a member who is no longer in employment for a continuous period of one month, to avail 75 per cent of the total fund standing to his credit.

(d) A gazette notification amending the EPF Scheme, 1952 for giving effect to the above proposal is yet to be issued.

(e) No, Madam.

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